



15th March-29th March  
( H y b r i d M o d e )

# 3rd SIR SYED NATIONAL MOOT COURT COMPETITION - 2026

H O S T E D B Y :

FACULTY OF LAW, ALIGARH MUSLIM  
UNIVERSITY, ALIGARH, UTTAR PRADESH

**SCC<sup>®</sup> ONLINE** **SCC<sup>®</sup> TIMES**

Knowledge and Media  
Partners



# ABOUT SIR SYED NATIONAL MOOT COURT COMPETITION

The Faculty of Law, Aligarh Muslim University commenced the journey of the Sir Syed National Moot Court Competition (SSNMCC) in 2024, marking its inaugural edition with three days of intense legal battles and exceptional advocacy.

The Final Rounds in 2024 were adjudicated by an eminent panel comprising Hon'ble Mr. Justice A.N. Mittal, Hon'ble Mr. Justice Ifaqat Ali Khan, Mr. Riyasat Hussain, Mr. Syed Farman Ahmad Naqvi, and Mr. M.R. Shamshad. The championship title was secured by Dr. Ram Manohar Lohia National Law University, while SRM University, Sonipat emerged as the runners-up. The event was graced by the esteemed presence of Siddharth Luthra, Senior Advocate and former Additional Solicitor General of India, as the Chief Guest.

Building on this strong foundation, the 2025 edition witnessed heightened participation and rigorous constitutional law arguments. The Final Round Judges included Hon'ble Mr. Justice D.V.S.S. Somayajulu, Former Judge of the Andhra Pradesh High Court and Senior Advocate, Supreme Court; Mr. P.B. Suresh, Senior Advocate, Supreme Court; Mr. Shariq Ahmad, Advocate, Supreme Court; Mr. Talha Abdul Rahman, Advocate-on-Record, Supreme Court (Deputy Advocate General, Punjab); and Mr. Aman Alam, Standing Counsel & Advocate, Supreme Court.

The 2025 championship was clinched by Rajiv Gandhi National University of Law, Patiala, while Lloyd Law College secured the runner-up position, further strengthening SSNMCC's growing reputation in the national mooting circuit.



# ALIGARH MUSLIM UNIVERSITY

ALIGARH - 202002, U.P., INDIA



**Prof. Shakeel Ahmad**

**E-mail: [dean.law@amu.ac.in](mailto:dean.law@amu.ac.in)**

**Dean, Faculty of Law, A.M.U &  
President, Law Society, AMU**



## MESSAGE

As the Dean of the Faculty of Law at Aligarh Muslim University, I am delighted to extend a warm welcome to all participants, esteemed judges, faculty members, and guests to the Sir Syed National Moot Court Competition.

This competition stands as a tribute to the visionary founder of our institution, Sir Syed Ahmad Khan, whose commitment to education and legal excellence continues to inspire us today. Sir Syed's belief in the power of education to transform society resonates deeply with the ethos of this moot court competition.

The Sir Syed National Moot Court Competition serves as a platform for aspiring legal minds from across the nation to showcase their advocacy skills, legal acumen, and critical thinking abilities. It provides an invaluable opportunity for participants to engage in simulated courtroom proceedings, presenting arguments on complex legal issues and honing their abilities to think on their feet.

As participants, you embody the spirit of intellectual inquiry and legal scholarship that defines our institution. I encourage you to approach this competition with dedication, integrity, and a commitment to excellence. Embrace the challenges, learn from the experience, and forge lasting connections with your peers and mentors.

To our distinguished judges, your guidance and expertise are crucial in shaping the next generation of legal professionals. Your thoughtful evaluation and constructive feedback will enrich the learning journey of all participants, contributing to the overall success of this event.

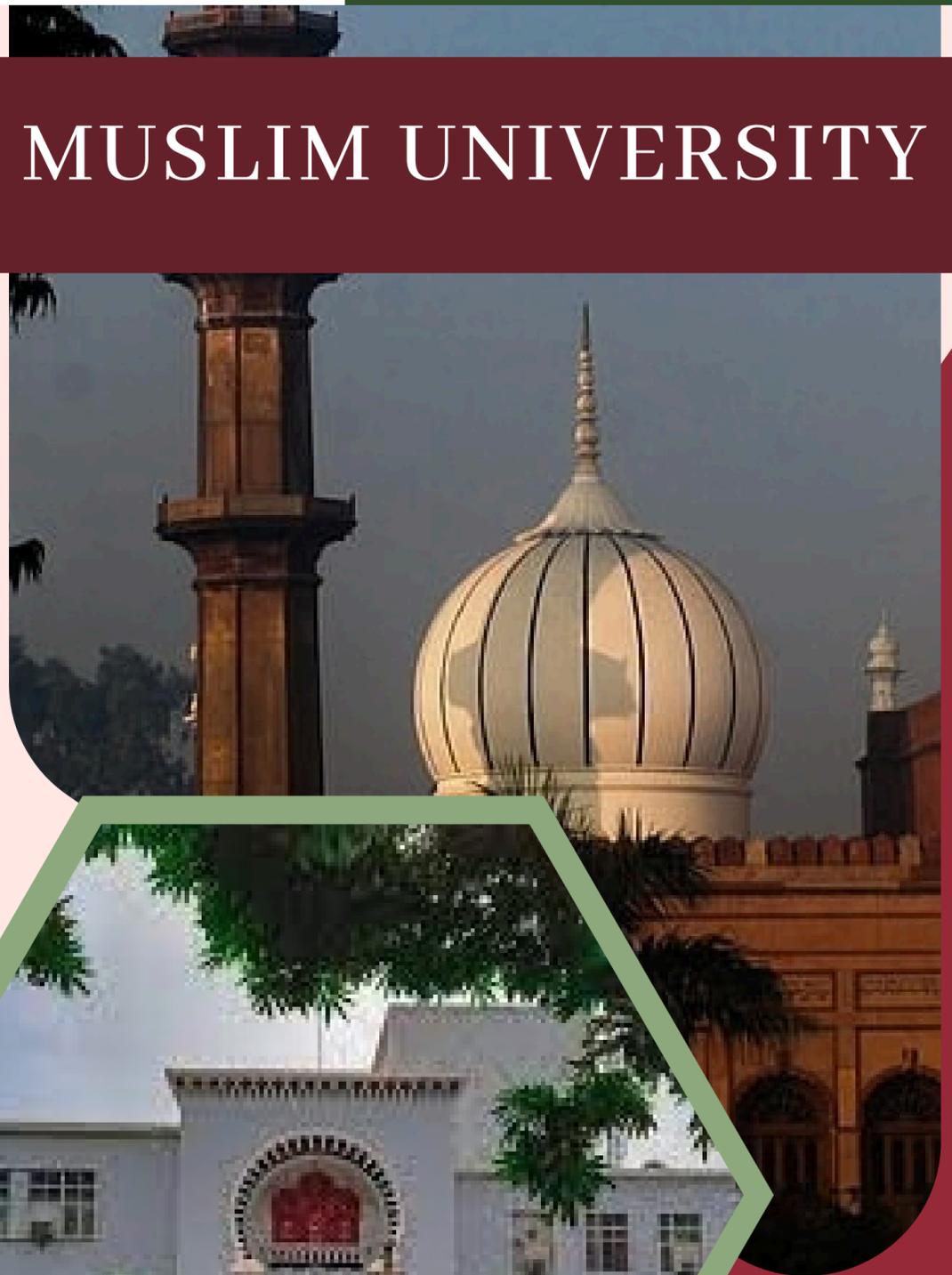
I extend my gratitude to the organizing committee, faculty members, and volunteers for their tireless efforts in coordinating this event. Your dedication ensures the smooth execution of this competition and upholds the tradition of academic excellence at our university.

I wish all participants the very best as you embark on this exciting journey of legal advocacy. May this competition inspire you to strive for excellence, uphold the principles of justice, and make meaningful contributions to the legal profession and society at large.

Thank you, and best wishes for a successful and enriching Sir Syed National Moot Court Competition.

# PROFILE OF ALIGARH MUSLIM UNIVERSITY

Aligarh Muslim University (AMU) is a prestigious central, collegiate, and research university in Aligarh, Uttar Pradesh, founded by Sir Syed Ahmad Khan in 1875 as the Muhammadan Anglo-Oriental College, becoming a university in 1920, known for its history, diverse courses, strong alumni, and commitment to national integration. It offers various programs, accepts co-education, and is a highly-ranked institution in India, emphasizing academic excellence and community development.



The main campus of A.M.U. is located in the city of Aligarh which spreads over 467.6 hectares. A.M.U. offers more than 300 courses in the traditional and modern branches of education. Aligarh Muslim University occupies a unique position amongst universities and institutions of higher learning in the country. Not only does it draw students from all over the country, but also from different countries, especially Africa, West Asia and Southeast Asia.

The National Institutional Ranking Framework (NIRF) placed the Aligarh Muslim University at 8th in the University category in 2024.

The logo for India Today, consisting of the words 'INDIA TODAY' in white, uppercase, sans-serif font, centered within a red square with a white border.

INDIA  
TODAY

The University as well as its Faculty of Law have consistently ranked among the best educational institutions in India. In 2024, the University was ranked 8th by India Today.

In 2024, the University was ranked 6th in Higher education institutions in India by Times Higher Education World University Rankings.



# FACULTY OF LAW

The Faculty of Law, Aligarh Muslim University, Aligarh, imparting legal education since 1883 has consistently been ranked as one of the best law colleges of the country.



# PROFILE OF THE FACULTY OF LAW, A.M.U., ALIGARH

The Faculty of Law, Aligarh Muslim University has a glorious history. It is one of the oldest institutions imparting legal education in India. Sir Syed Ahmad Khan, the Founder of Muhammadan Anglo-Oriental College (precursor of Aligarh Muslim University) was greatly impressed by the curriculum of legal education in British universities. He was very keen to have legal education on a similar pattern in M.A.O. College as well. With this vision in mind, the Department of Law was established in M.A.O. College in the year 1883. In 1960, the Department of Law developed into the full-fledged Faculty of Law. Prof. (Dr.) Hafeezul Rehman served as the first Dean.

During more than a century of its existence, the Department of Law has played a significant role in nation building by contributing to the academic as well as social development of the society. It has produced great legal luminaries including Mr. Justice Baharul Islam, Mr. Justice Murtaza Fazle Ali, Mr. Justice R. P. Sethi (all Judges of the Supreme Court of India), Sir Syed Wazir Hasan (Chief Justice of the Oudh Chief Court), Kazi Syed Karimuddin (Member of the Constituent Assembly), Mohammed Usman Arif (former Governor of U.P.); eminent jurists such as Padma Bhushan Prof. N.R. Madhava Menon, Prof. Tahir Mahmood (Former Dean, Faculty of Law, University of Delhi) and Prof. Faizan Mustafa (Former Vice-Chancellor, NALSAR University, Hyderabad).

In the year 2017, Faculty of Law, Aligarh Muslim University, Aligarh was ranked at 2nd position in terms of academic and research excellence among the Indian Law Institutions. More recently, the 2021 National Institutional Ranking Framework (NIRF) ranked the Faculty of Law, A.M.U., Aligarh at the 11th position in the country.



# SIR SYED NATIONAL MOOT COMPETITION - 2026

## MOOT PROPOSITION

IN THE SUPREME COURT OF INDICA  
Civil Original Jurisdiction  
Writ Petition (Civil) No. 96 of 2026

---

RAJA SALMAN AHMAD KHAN. ... Petitioner  
VERSUS  
UNION OF INDICA & ORS. ... Respondents

---

### STATEMENT OF FACTS

1. The Republic of Indica enacted the **Enemy Property Act, 1968** (“the Act”) to provide for the vesting of enemy property in the Custodian of Enemy Property for Indica, following armed conflicts with certain foreign nations.
2. The Enemy Property Act, 1968, deals with properties belonging to individuals or entities classified as “enemies.” This classification is based on the relationship between India and certain countries during times of war or conflict. The Act aims to regulate such properties left behind by individuals who migrated to these countries after conflicts like the 1965 Indica-Zaristan war and the 1962 Zino-Indica war to ensure they are managed and disposed of effectively while safeguarding national interests.
3. A provision addressing the restitution of property confiscated during the 1965 Indo-Zar war was included in the 1966 Tashkent Agreement, which was agreed by Indica and Zaristan. But the problem remained unsolved because Pakistan later auctioned off the properties they had taken in 1971. Through the Enemy Property Act of 1968, the Indian government kept control of properties taken from people who fled to Zaina and Zaristan following the wars.

4. **Raja Hamid Ahmad Khan**, a citizen of Indica and Raja of the Princely State of Masudabad in the State of Uttar Pradesh of the Republic of India, was the recorded owner of all immovable estate of the Princely State of Masudabad worth Rs.1000 Crores. The property had been in his family for over five decades.
5. **Raja Hamid Ahmad Khan** had two children- one son Raja Salman Ahmad Khan and one daughter Princess Sultana Khan. Princess Sultana Khan married a Zaristani Prince Agha Mahmud and migrated to Zaristan in 1970.
6. In 1971, during the Indo-Foreign Conflict, Raja Hamid Ahmad Khan also migrated to **Zaristan**, a country notified as an “enemy country” under the Act. Subsequently, the **Custodian of Enemy Property** declared the Suit Property as **enemy property** and vested it in the Custodian under **Section 5** of the Act.
7. Raja Hamid Ahmad Khan passed away intestate in 1975. His wife Begum Jahan Ara Khan and son, **Raja Salman Ahmad Khan**, were born and raised in India and have always remained citizens of India and stayed back in India. Begum Jahan Ara also died the following year in India.
8. Raja Salman Ahmad Khan challenged the vesting of the property before the High Court of Uttar Pradesh and he was declared by the High Court in 1978 to be the sole heir to the Estate of Raja of Masudabad but only to the extent of his share i.e., 2/3rd of the entire Estate. However, the share of Princess Sultana continued to remain with the Custodian as an heir-presumptive under the Enemy Property Act, 1968.
9. The Union of India filed a Civil Appeal before the Supreme Court of India against the Judgment and Order of the High Court recognising the inheritance rights of the Raja Salman Ahmad Khan to the Estate of Masudabad under Muslim Personal Law over Enemy Property Act, 1968. Raja Salman Ahmad Khan also filed a Civil Appeal before the Supreme Court claiming inheritance to the rest 1/3rd share of Princess Sultana who would have but to the reason of migration ceased to be the citizen of India and lost all property rights.

10. The Supreme Court of India in 2007 decided the Appeal filed by the Union of India upholding the Judgment and Order of the High Court recognizing the inheritance rights of the Raja Salman Ahmad Khan to the Estate of Masudabad under Muslim Personal Law over Enemy Property Act, 1968.
11. The Supreme Court also allowed the Appeal filed by the Raja Salman Ahmad Khan and reversed the judgment of the High Court holding that there is no concept of heir-presumptive and the chance of an heir-apparent could not be transferred to Custodian as she migrated to Zaristan in her father's lifetime. Hence, the rest 1/3rd share would also by default devolve upon the Appellant (Petitioner).
12. In **2008**, the Petitioner applied for mutation of the Suit Property in their favour, claiming inheritance rights under personal law. The application remained undecided for several years.
13. The Union of India published internal guidelines in 2010 that permitted the release of enemy property in cases where the legal heirs were Indian nationals. The Custodian suggested returning the Suit Property to the Petitioners in accordance with these recommendations.
14. However, before a final decision could be taken, the **Enemy Property (Amendment and Validation) Act, 2017** came into force. The amendment introduced the concept of 'enemy subject' and 'enemy firm' to mean and include legal heirs and business and/or assets of the 'enemy' which meant a citizen of India who migrated to an enemy country and declared as such under the Enemy Property Act, 1968 and, therefore barred transfer or inheritance of enemy property to legal heirs with retrospective application and nullified all prior court orders and executive decisions favouring heirs. The Amendment of 2017 also introduced Section 5B barring any law of succession or any custom or usage to apply to enemy property, thereby allowing even the chance of heir-apparent to be vested as an enemy property.
15. In 2018, the Custodian formally re-vested all the Estate property of the Petitioner by a subsequent order dated 05.10.2018.

16. Aggrieved, the Petitioner filed a writ petition before the High Court, which dismissed the petition, holding that the Act of 1968 provides a Statutory remedy under Section 18 to make a representation before the central government against the Vesting order before moving the High Court.

17. The Petitioner has now made a representation before the Central government against the vesting Order dated 05.10.2018. In addition to this, he has also filed a Writ Petition before the Hon'ble Supreme Court under Article 32 of the Constitution of India challenging the **constitutional validity** of the 2017 Amendment, and the **classification of the Suit Property** as enemy property despite the Petitioners' Indian citizenship in light of the earlier decision of the Supreme Court recognising the primacy of Muslim Personal Law (Shariat) Application Act, 1937 that governs succession in Muslims over Princely State Rules. The matter is before the Hon'ble Supreme Court with following issues for consideration.

---

### **ISSUES FOR CONSIDERATION**

1. Whether the Enemy Property (Amendment and Validation) Act, 2017 violates Article 14, 19(1)(g) and 21 of the Constitution by arbitrary and unreasonable classification and is against the principles of natural justice
2. Whether the classification of the Suit Property as "enemy property" is legally sustainable when the surviving legal heir is and has always been a citizen of India and the property had already devolved upon him by operation of Muslim Personal Law prior to the 2017 Amendment?
3. Whether the retrospective extinguishment of inheritance rights violates Article 300-A of the Constitution by depriving legal heirs solely due to the migration of their predecessors to an enemy country?
4. Whether Section 5B introduced by the Enemy Property (Amendment and Validation) Act, 2017, excluding the application of personal law of succession and vesting even a mere chance of heir-apparent as enemy property, is arbitrary, unreasonable, and contrary to settled principles of succession law?
5. Whether the vesting of enemy property in the Custodian confers absolute and perpetual ownership upon the Government of India through CEPI?

**All laws of India are in pari materia with the laws of India.**

---

# RULES AND REGULATIONS

## I. AIM & PURPOSE

The Sir Syed National Moot Court Competition – 2026 has been conceived with the aim of creating opportunities for learning the developments on emerging trends in Criminal Law besides developing cutting edge skills in research, writing and advocacy.

## II. VENUE AND DATE

Venue - Faculty of Law, Aligarh Muslim University

Date- 15th March - Preliminary Rounds (online)

28th-29th March - Quarter, Semis and Finals (offline)

## III. THE COMPETITION SHALL BE IN THE ENGLISH LANGUAGE.

## IV. ELIGIBILITY

a. The competition is open for students who are studying LL.B. three-year or five-year integrated course during the current academic year.

b. Only one team is allowed to participate from an institution. In case two teams register from the same institute, the team registering first will be considered.

## V. TEAM COMPOSITION

a. Each team should consist of a minimum of 2 and maximum of 3 members. This number cannot be modified under any circumstances.

b. In case of a team comprising 3 members, there shall be 2 speakers and 1 researcher. The researcher shall be allowed to argue with prior permission of the President of the Law Society, F/O Law, A.M.U., Aligarh in case of any special circumstance.

c. In case a team comprises only 2 members; both should be the speakers.

d. Each team will be provided a team code before the orientation via mail or during the orientation programme. Teams should not disclose the identity of their institutions; such disclosure shall invite penalties including disqualification. The decision for the same shall be at the discretion of the National Administrator.

## VI. REGISTRATION

a. Online registrations are open from 17 February, 2026. The teams must register online by 12 March, 2026. Teams will have to register online through google form provided below.

\*Only one team per institution is allowed ( First-come-first-serve)

b. Participants will receive an acknowledgement on successful submission of registration forms and fees.

c. For Registration:

■ SCAN:



Registration Fee: Rs. 2,000/- per team

i. Details of the bank account are:

**BENEFICIARY NAME: DEAN FACULTY OF LAW AMU**

**ACCOUNT NUMBER: 5247101004404**

**BANK IFSC: CNRB0005247**

■ OPEN LINK TO GOOGLE FORM:

[https://docs.google.com/forms/d/e/1FAIpQLScfNAkxv\\_  
TQv7cdDsqCW89JlzduWe  
7CE5OJ2GlxO\\_lo0MD9xQ/viewform](https://docs.google.com/forms/d/e/1FAIpQLScfNAkxv_TQv7cdDsqCW89JlzduWe7CE5OJ2GlxO_lo0MD9xQ/viewform)

---

## VII. ORAL ROUNDS

### Preliminary Rounds (Online)

Each team will argue once as Petitioner and once as Respondent. No team will face each other more than once in the preliminary rounds.

### Quarter-Final Round (On Campus)

The top 8 teams from the Preliminary Rounds will advance to the Quarter-Final Rounds.

### Semi-Final Round (On Campus)

The top 4 teams from the Quarter-Final Round will compete against each other in the Semi-Final Round.

### Final Round (On Campus)

The top 2 teams from the Semi-Final Round will compete for the Winner's Trophy.

## VIII. RESULTS (ANNOUNCEMENT)

The results of each round will be announced after the conclusion of that round and the result of the final round will be announced in the valedictory ceremony.

## IX. DRESS CODE

### I. Gentlemen advocates

(i). Black full sleeve coat with long trousers (black or grey), White Shirt,  
Black Tie and Black Formal Shoes or,

(ii). Black Sherwani.

## II. Lady advocates

- (i). Black full sleeve coat, white shirt with or without collar with long trousers (black or grey) or,
- (ii). A Churidar-kurta (white) or Salawar-kurta (white) with or without dupatta and in both cases with black full sleeve coat.

## X. GENERAL NOTES

- a. A Draw of Lots will precede each oral round to assign sides (Petitioner or Respondent).
- b. All oral rounds will take place at the Aligarh Muslim University campus.
- c. The Final result and the winners of the various categories will be announced only during the Valedictory Ceremony.

## XI. MEMORIALS

### A. General Rules:

The following requirements for memorials must be strictly followed. Non-conformities will be penalized:

1. Each team must prepare memorials for both parties to the dispute (Petitioner/Appellant and Respondent). Teams are advised to make the first memorial for the respective Appellant/Petitioner & second memorial for the respective respondents; dealing with the issues.

2. Soft copy of the memorials (both Appellant/Petitioner & Respondent) must reach the host institution (Faculty of Law, Aligarh Muslim University, Aligarh) for evaluation by 13th March, 2026 latest by 6:00 P.M.

Soft copy of the memorials in .docx (word) & .pdf format must be mailed to [memorialsubmissionssnmccamu@gmail.com](mailto:memorialsubmissionssnmccamu@gmail.com)

Late submission will not be accepted.

3. The teams that will qualify for the semi finals have to bring **six hard copies** each for Petitioners and Respondents of their memorials. The memorials must be spiral bound.

4. Once the memorials have been submitted, **no revisions, supplements, or additions** will be allowed.

5. The memorials have to be submitted on an A-4 size paper layout and must contain:

- a. Table of contents
- b. Index of authorities
- c. Statement of jurisdiction
- d. Statement of facts (1 page only and argumentative statement of facts would attract penalties)
- e. Statement of issues
- f. Summary of arguments (not more than 2 pages)
- g. Arguments advanced (not more than 30 pages)
- h. Prayer

6. The font should be **Times New Roman** and size of the font should be **12** with **1.5 line and paragraph spacing**. For footnotes, the font should be **Times New Roman** with font size **10** along with **1.0 spacing** between two foot notes. “**Harvard Bluebook: A Uniform System of Citation (20th Edition)**” should be followed in the memorial throughout. Plagiarism shall not exceed **20%** excluding citations.

7. The memorial must have a margin measuring one inch on all sides of each page.

8. The page numbering should be on the top right side of each page.

9. Covers must be placed on briefs as follows:

- a. Petitioner: Blue Color
- b. Respondent: Light Red Color

10. The cover page of the memorial must state the following:

- a. The cause titles.
- b. Identify brief as Petitioners/Appellant & Respondents as is applicable.

11. Identity of the institution shall not be revealed anywhere in the memorial. Violation of this provision shall result in penalties including disqualification. The decision of the National Administrator shall be final.

## B. Evaluation:

1. The maximum score for each memorial shall be 100 marks. The memorials shall be evaluated on the following criteria:

S.NO.	PARAMETERS	POINTS
1	Knowledge and application of facts	20
2	Reasoning and understanding of law	20
3	Structure of arguments	20
4	Use of precedents and authorities	20
5	Presentation and framework (Clarity, Grammar/ language, citation as per the format mentioned in the brochure)-	20

2. Any revisions, supplements or additions to the memorials after submission shall attract severe penalties subject to the discretion of the National Administrator.

3. Non-compliance of the rules mentioned in Clause XI above shall attract severe penalties.

## XII. ORAL ROUNDS

### A. Evaluation:

The parameters for judging the oral presentation on a scale of 0 – 100 points are:

- a. Knowledge of facts
- b. Logic and reasoning
- c. Organization and clarity
- d. Persuasiveness
- e. Proper and articulate analysis of the issues arising out of facts
- f. Understanding of the legal principles directly applicable to the issues

g. Ability to explain clearly the legal principles in general keeping to the time allotted

h. Knowledge and use of legal sources and authorities and general principles of national law

i. Ingenuity (ability to argue by analogy from related aspects of law)

j. Non-compliance with the time limit shall attract severe penalties

k. Non-compliance of the rules mentioned in Clause XII above shall attract severe penalties

### XIII. SUBMISSION OF COMPENDIUM

a. Compendium or any other references are optional and must be submitted to the Organizers through mail at the time as that of submission of the memorial.

b. Only one Compendium is to be submitted from each side for the accessibility of the judges.

c. The Compendium must be submitted in both PDF and Word format.

d. The organizers shall have the rights reserved over all the memorials submitted and compendium and the organizers are free to use or dispose them off in the manner they deem fit.

#### XIV. PENALTIES FOR VIOLATION

S. NO	VIOLATION	PENALTY
1.	DISCLOSURE OF TEAM IDENTITY BY ANY MEANS	5 MARKS
2.	VIOLATION OF FORMATTING RULES	1 MARK PER PAGE
3.	DELAY IN SUBMISSION OF MEMORIAL	2 MARKS PER HOUR FOR EACH SIDE
4.	USE OF INTERNET SOURCES DURING ORAL ARGUMENTS	DISQUALIFICATION
5.	SCOUTING	DISQUALIFICATION

## **XV. AWARDS**

### **i. Cash prizes:**

**a. Winning Team: Merit Certificate, Trophy & a Cash Prize of Rs. 21,000 with three (3) one-year complimentary subscriptions to SCC Online Web Edition, each worth Rs. 32,000 amounting to Rs. 96,000 in total.**

**b. Runner-up Team: Merit Certificate, Trophy & a Cash Prize of Rs. 11,000**

**c. Best Speaker: Merit Certificate, Trophy, & a Cash Prize of Rs. 5,000**

**d. Best Memorial: Merit Certificate, Trophy & a Cash Prize of Rs. 5,000**

**e. Best Researcher: Merit Certificate, Trophy & a Cash Prize of Rs. 5,000**

**ii. Trophies and certificates will be awarded to various winners of the competition.**

**iii. All participants will be issued participation certificates, and will receive them through their registered email id. One month access to the SCC Online Web Edition will be provided to all the participants valued at Rs. 3100 each. E-mail ids of the participants to be provided to SCC Online to activate the subscriptions.**

## **XVI. ANONYMITY**

**a. Student counsel may introduce her/himself to the court in the usual manner. However, the team's college / institution affiliation may not be mentioned at any time before the awards ceremony.**

**b. Further, all team members, coaches, advisors, and observers shall refrain from identifying a team's school at any time and in any manner, including, but not limited to, wearing any identifying items, such as school clothing, ties, patches, or pins or carrying identifying material (such as books with a college logo, or college seal).**

## **XVII. VIDEO RECORDING / LIVE STREAMING**

**The organizers may arrange for video recording of the final rounds only.**

## **XVIII. COPYRIGHT**

a. The copyright over the memorials submitted for participation in the competition is assigned by participants and shall also vest completely and fully in Faculty of Law, Aligarh Muslim University, Aligarh . The participants shall certify in writing the originality of materials contained therein and shall be responsible for any claim or dispute arising out of the further use and exhibition of these materials.

b. Further use and exhibition of these materials, electronically or otherwise, shall be the exclusive right of Faculty of Law, Aligarh Muslim University, Aligarh and they shall not be responsible for any liability to any person for any loss caused by errors or omissions in this collection of information, or for the accuracy, completeness, or adequacy of the information contained in these materials.

c. Distribution of these materials on affiliated websites such as [www.moot.in](http://www.moot.in) does not constitute consent to any use of this material for commercial redistribution either via the Internet or using some other form of hypertext distribution. Links to the collection or individual pages in it are welcome.

**DECISION OF THE JUDGES, NATIONAL ADMINISTRATOR  
SHALL BE FINAL**

**XIX. ANY CLARIFICATION FOR THE COMPETITION CAN BE SOUGHT FROM:**

Kindly Contact [:mootcourtccllawsociety@gmail.com](mailto:mootcourtccllawsociety@gmail.com)

**REGARDING REGISTRATION:**

- Mohd Bilal (Secretary, Moot Court Cell, Law Society)  
Contact No.: (+91)7078604811
- Vaishali Tomar (Joint Secretary, Law Society)  
Contact No.: (+91)63980 87636
- Khadeeja Zaheer (Joint Secretary, Moot Court Cell)  
Contact No.: (+91)75058 73861

**REGARDING QUERIES ON CASE / SUBMISSION OF MEMORIALS:**

- Aditya Bhattacharya (Joint Secretary, Law Society)  
Contact No.: (+91)89379 82213
- Prakhar Saxena (Joint Secretary, Moot Court Cell)  
Contact No.: (+91)70379 56297
- Hania Khan (Joint Secretary, Moot Court Cell)  
Contact No.: (+91)75993 93093

**REGARDING ACCOMMODATION:**

- Zehra Bushra Khan (Joint Secretary, Moot Court Cell)  
Contact No.: (+91)73519 75688
- Mayank Sharma (Joint Secretary, Moot Court Cell)  
Contact No.: (+91)80776 62413

## IMPORTANT DATES

<b>Start of Online Registration</b>	<b>17 Feb</b>
<b>Last Date for Registration &amp; Fee payment and Seeking Clarifications</b>	<b>12 March</b>
<b>Last date of Submitting Memorial</b>	<b>13 March</b>
<b>Draw of Lots for Preliminary Rounds</b>	<b>14 March</b>
<b>Date of Memorial Exchange</b>	<b>14 March</b>
<b>Preliminary Rounds</b>	<b>15 March</b>
<b>Declaration of Results of Preliminary Round followed by Draw of Lots and exchange of Memorials</b>	<b>16 March</b>

## IMPORTANT DATES

<b>Date of Arrival of Teams</b>	<b>27 March</b>
<b>Quarter-final and Semi- final Rounds</b>	<b>28 March</b>
<b>Final Round &amp; Valedictory Ceremony</b>	<b>29 March</b>

## ORGANIZING COMMITTEE PATRONS

**Prof. Naima Khatoon**  
*(Vice Chancellor, AMU)*

**Prof. Mohd. Mohsin Khan**  
*(Pro-Vice-Chancellor, AMU)*

**Prof. Shakeel Ahmad**  
*(Dean, Faculty of Law, AMU)*

**Prof. Md. Zafar Mahfooz Nomani**  
*(Chairman, Faculty of Law, AMU)*

## LAW SOCIETY 2025-26

**Prof. Shakeel Ahmad**  
*(President, Law Society)*

**Dr. Mohammad Nasir**  
*(In-Charge, Law Society)*

**Shahid Ali Siddiqui**  
*(Vice-President, Law Society)*

**Princi Bhardwaj**  
*(Secretary, Law Society)*

### JOINT SECRETARIES

*Janaan Naseeb Mulamparambil*

*Shashwat Dubey*

*Muhammad Nomaan Khan*

*Faiza Fatima*

*Vaishali Tomar*

*Aditya Bhattacharya*

*Khushi Tomar*

*Mohammed Haris*

LMAOWO STO CCOIEUTRYT, CAEMLUL,  
MOOT COURT CELL, LAW SOCIETY, AMU  
2025-26

**Dr. Saim Farooqui**  
*(In-Charge, Moot Court Cell)*

**Dr. Syed Mohammad Yawar**  
*(Add. In-Charge, Moot Court Cell)*

**Mohd. Bilal**  
*(Secretary, Moot Court Cell)*

**Vaishali Tomar**  
*(Joint Secretary, Coordinator)*

**Aditya Bhattacharya**  
*(Joint Secretary, Coordinator)*

**JOINT SECRETARIES**

*Zehra Bushra Khan*

*Khadeeja Zaheer*

*Vardan Singh*

*Prakhar Saxena*

*Hania Khan*

*Anish Kumar*

*Md. Adil Reza*

*Mayank Sharma*

**EXECUTIVE MEMBERS**

*Adittyabir*

*Mohd. Saim Sherwani*

*Ananya Bharadwaj*

*Shabi Tauseef*

*Yash Maheshwari*

*Anurag Upadhyay*

*Asra Siddiqui*

*Ghanendra Pratap Singh*

*Maryam Khan*

*Arman Qureshi*

*Ayesha Shakeel*

*Kavyayini Singh*

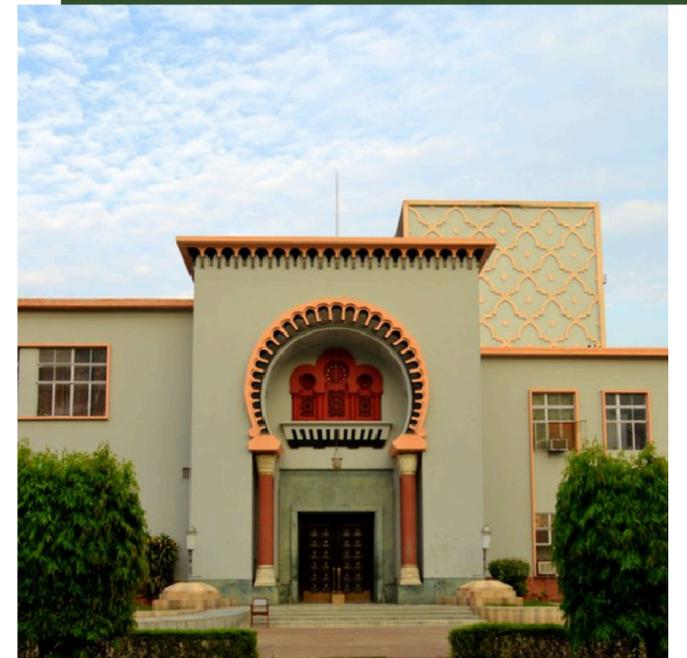


# SIR SYED NATIONAL MOOT COURT COMPETITION-2026

HOSTED BY:

MOOT COURT CELL,  
LAW SOCIETY,  
2025-26

FACULTY OF LAW ALIGARH  
MUSLIM UNIVERSITY, ALIGARH  
- 202002 (U.P.)





Faculty of Law ALIGARH MUSLIM UNIVERSITY (MAIN CAMPUS) W3F7+RV8, Qila Rd, Fort Enclave, Qila, Aligarh, Uttar Pradesh 202001 Tel. No: +91-571-2700920 | Email: dean.law@amu.ac.in Website: <https://www.amu.ac.in/departments/law> | Instagram: @moot\_court\_society\_